



NMDC Limited

(A Government of India Enterprise)
CIN : L13100AP1958G01001674

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POST BUYBACK PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF EQUITY SHAREHOLDERS/ BENEFICIAL OWNERS OF EQUITY SHARES OF NMDC LIMITED

This public announcement (the "Post Buyback Public Announcement") is being made pursuant to the provisions of Regulation 24(vi) of the Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018 (the "Buyback Regulations"). This Post Buyback Public Announcement should be read in conjunction with the Public Announcement dated January 8, 2019 as published on January 10, 2019 (the "Public Announcement") and the Letter of Offer dated February 4, 2019 (the "Letter of Offer"). The terms used but not defined in this Post Buyback Public Announcement shall have the same meanings as assigned in the Public Announcement and the Letter of Offer.

1. THE BUYBACK

1.1 NMDC Limited (the "Company") had announced the Buyback of not exceeding 10,20,40,815 (Ten Crore Twenty Lakh Forty Thousand Eight Hundred Fifteen) fully paid-up equity shares of face value of ₹ 1 each ("Equity Shares") from all the existing shareholders / beneficial owners of Equity Shares as on the record date (i.e. Friday, January 18, 2019), on proportionate basis, through the "Tender Offer" process at a price of ₹ 98 (Rupees Ninety Eight only) per Equity Share payable in cash for an aggregate consideration not exceeding ₹ 1,000 Crore (Rupees One Thousand Crore) ("Buyback Offer Size"). The Buyback Offer Size represents 4.11% of the aggregate of the fully paid-up equity share capital and free reserves as per the audited standalone financial statements of the Company for the financial year ended March 31, 2018 (i.e. the last audited financial statements available as on the date of the Board Meeting approving the Buyback) and is within the statutory limits of 10% of the aggregate of the fully paid-up equity share capital and free reserves as per audited financial statements of the Company under the Board of Directors approval route as per the provisions of the Companies Act, 2013. The number of Equity Shares bought back in the Buyback represents 3.23% of the pre Buyback number of Equity Shares in the total paid-up share capital of the Company.

1.2 The Company has adopted Tender Offer route for the purpose of Buyback. The Buyback was implemented using the "Mechanism for acquisition of shares through Stock Exchange" as provided under Buyback Regulations and circular CIR/CFD/POLICYCELL/1/2015 dated April 13, 2015 and circular no. CFD/DCR2/CIR/P/2016/131 dated December 09, 2016 issued by Securities and Exchange Board of India ("SEBI Circulars").

1.3 The Buyback Offer opened on Wednesday, February 13, 2019 and closed on Wednesday, February 27, 2019.

2. DETAILS OF BUYBACK

2.1 The total number of Equity Shares bought back under the Buyback Offer are 10,20,40,815 (Ten Crore Twenty Lakh Forty Thousand Eight Hundred Fifteen) Equity Shares at a price of ₹ 98 (Rupees Ninety Eight only) per Equity Share.

2.2 The total amount utilized in the Buyback of Equity Shares is ₹ 9,99,99,99,870 (Rupees Nine Hundred Ninety Nine Crore Ninety Nine Lakh Ninety Nine Thousand Eight Hundred Seventy only) excluding transaction costs viz. brokerage, applicable taxes such as securities transaction tax, GST, stamp duty, etc.

2.3 The Registrar to the Buyback Offer i.e. Aarthi Consultants Pvt. Ltd. (the "Registrar to the Buyback Offer") considered 18,611 valid bids for 13,91,04,920 (Thirteen Crore Ninety One Lakh Four Thousand Nine Hundred Twenty) Equity Shares in response to the Buyback, resulting in the subscription of approximately 1.36 times the maximum number of shares proposed to be bought back. As per the certificate dated March 6, 2019 issued by Registrar to the Buyback Offer, the details of valid bids received are as follows:

Category of Investor	Number of Equity Shares reserved in Buyback	Number of Valid Bids	Total Equity Shares Validly tendered	% Response
Reserved category for Small Shareholders	1,53,06,123	17,725	1,39,81,064	91.34
General category for other Eligible Shareholders	8,67,34,692	886	12,51,23,856	144.26
Total	10,20,40,815	18,611	13,91,04,920	136.32

2.4 All valid bids were considered for the purpose of Acceptance in accordance with the Buyback Regulations and Paragraph 19 of the Letter of Offer. The communication of acceptance/ rejection has been dispatched by the Registrar to the Buyback Offer to respective Shareholders on Thursday, March 7, 2019.

2.5 The settlement of all valid bids was completed by the Indian Clearing Corporation Limited ("Clearing Corporation") / BSE Limited on Thursday, March 7, 2019. Clearing Corporation has made direct funds payout to Eligible Shareholders whose shares have been accepted under the Buyback. If shareholders' bank account details were not available or if the funds transfer instruction were rejected by Reserve Bank of India/bank, due to any reason, then such funds were transferred to the concerned Shareholder Brokers/ custodians for onward transfer to their respective shareholders.

2.6 Demat Equity Shares accepted under the Buyback were transferred to the Company's demat escrow account on Thursday, March 7, 2019. The unaccepted demat Equity Shares were returned to respective Eligible Shareholders by Clearing Corporation on Thursday, March 7, 2019.

2.7 The extinguishment of 10,20,40,815 (Ten Crore Twenty Lakh Forty Thousand Eight Hundred Fifteen) Equity Shares accepted under the Buyback is currently under process and shall be completed on or before March 11, 2019.

3. CAPITAL STRUCTURE AND SHAREHOLDING PATTERN

3.1 The capital structure of the Company, pre and post Buyback Offer is as under:

(Equity Shares have a face value of ₹ 1 each)

Particulars	Pre-Buyback		Post-Buyback#	
	Number of Equity Shares	Amount in ₹Crore	Number of Equity Shares	Amount in ₹Crore
Authorized share capital	4,00,00,00,000	400.00	4,00,00,00,000	400.00
Issued, subscribed and paid up share capital	3,16,38,90,474	316.39	3,06,18,49,659	306.19

#Subject to extinguishment of 10,20,40,815 Equity Shares

3.2 The details of the Shareholders / beneficial owners from whom Equity Shares exceeding 1% of the total Equity Shares bought back have been accepted under the Buyback Offer are as under:

S. No.	Name of the Shareholder	No. of Equity Shares accepted under the Buyback	Equity Shares accepted as a % of total Equity Shares bought back	Equity Shares accepted as a % of total post Buyback Equity Shares
1.	PRESIDENT OF INDIA	7,85,35,839	76.97	2.56
2.	PGGM WORLD EQUITY B V (GEPFEEM)	12,19,304	1.19	0.04
3.	ROBECO CAPITAL GROWTH FUNDS - ROBECO QI EMERGING CONSERVATIVE EQUITIES	11,17,949	1.10	0.04

3.3 The shareholding pattern of the Company pre-Buyback (as on Record Date i.e. Friday, January 18, 2019) and post-Buyback is as under:

Particulars	Pre-Buyback		Post-Buyback#	
	No. of Equity Shares	% of the existing Equity Share Capital	No. of Equity Shares	% of the existing Equity Share Capital
Promoter	2,29,15,71,551	72.43	2,21,30,35,712	72.28
Foreign Investors (including Non Resident Indians, FIs, FPIs and Foreign Mutual Funds)	12,07,96,833	3.82		
Financial Institutions/ Banks/Mutual Funds Promoted By Banks/Institutions	59,78,86,633	18.90	84,88,13,947	27.72
Other (public, bodies corporate etc.)	15,36,35,457	4.86		
Total	3,16,38,90,474	100.00	3,06,18,49,659	100.00

#Subject to extinguishment of 10,20,40,815 Equity Shares

4. MANAGER TO THE BUYBACK OFFER



IDBI CAPITAL MARKETS & SECURITIES LIMITED
6th floor, IDBI Tower, WTC Complex, Cuffe Parade, Mumbai 400 005
Tel No.: +91 (22) 2217 1700; Fax No.: +91 (22) 2215 1787;
Contact Person: Sumit Singh
Email: nmdc.buyback@idbicapital.com; Website: www.idbicapital.com
SEBI Registration Number: INM000010866; Validity Period: Permanent
Corporate Identity Number: U65990MH1993GOI075578

5. DIRECTORS' RESPONSIBILITY

As per Regulation 24(i)(a) of the Buyback Regulations, the Board of Directors of the Company accept full responsibility for the information contained in this Post Buyback Public Announcement and confirms that the information in this Post Buyback Public Announcement contain true, factual and material information and does not contain any misleading information.

For and on behalf of the Board of Directors of NMDC Limited

Sd/-
N. Bajendra Kumar
Chairman cum Managing Director
(DIN: 03289526)

Sd/-
Amitava Mukherjee
Director (Finance)
(DIN:08265207)

Sd/-
A S Pardha Saradhi
Company Secretary
(M. No.: ACS8380)

Hyderabad
March 7, 2019